COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL NO. 207 OF 2015

Dated: 27th November, 2015

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Hooghly Chamber of Commerce & Industry ….Appellant (s)
Versus
West Bengal Electricity Regulatory Commission & Anr. .... Respondent (s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Paramhans for R.1

Mr. Avijeet Lala
Ms. Melshree Bhatnagar for R.2

ORDER

Learned counsel for the State Commission seeks two weeks time to file reply. They may file the same on or before 14.12.2015 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 07.01.2016 after serving copy on the other side.

List the matter on ***25.01.2016.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

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